

of India to counteract the misleading and mischievous propaganda put out by the 'Liberation of Kashmir Party' of Maj. Gen Akbar Khan?

Shri Jawaharlal Nehru: I do not know, Sir, what answer to give to this broad question, about the type of publicity and propaganda that Government undertakes. So far as Maj Gen Akbar Khan is concerned, the problem is not of propaganda but of sabotage, continued and persistent sabotage and that has to be met by all the means at the disposal of Government.

Dr. Ram Subhag Singh: rose—

Mr. Speaker: Next question

Dr. Ram Subhag Singh: This is an important question, Sir.

Mr. Speaker: The hon Member did not think it important and did not add his name to this question. I called both the hon Members who had tabled the question and also others.

Shri B. S. Murthy: We must know something more about this Akbar Khan, Sir.

Mr. Speaker: If hon Members are particular about this question, they ought to have tabled questions in which case I would have clubbed their names also together with these. They shall not take advantage of a particular question that has been tabled.

House-building Advances to Government Employees

*491 { **Shri Kodliyan:**
Shri A. K. Gopalan:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Central Government servants have taken advantage of house-building advances scheme revived in April 1956, and

(b) if so, their number and the amount granted as loan?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes, Sir.

(b) Up to the 26th July 1957 Government have approved grant of House-building advances totalling Rs. 6:26 lakhs, under the Scheme to 42 Government Servants.

Shri Kodliyan: May I know the reason why more Government servants are not coming forward to take advantage of these loans and whether government servants have any practical difficulty in utilising this scheme?

Shri Anil K. Chanda: I could not follow the first part of the question.

Shri Ranga: Are there any practical difficulties?

Shri Anil K. Chanda: Applicants have to satisfy us with regard to the rules under which these loans can be advanced.

Shri S. C. Samanta: May I know whether the central government servants who are serving in our foreign embassies will be entitled to have these advances?

Shri Anil K. Chanda: All permanent central government servants are entitled to these advances.

Shri Jangde: Will this be extended to State Government servants if they ask for it?

Shri Anil K. Chanda: This applies only to central government servants.

Shrimati Renu Chakravarty: May I know, of the amount which has been utilised up-to-date, what is the amount which has been distributed to class I servants and what amount has been utilised by class II and class III servants?

Shri Anil K. Chanda: I have not got the information with me.

Dr. Ram Subhag Singh: On a point of order, Sir. You have already allowed 4 supplementary questions here but you did not allow more than 3 supplementary questions to No. 490. May I know.

Mr. Speaker: I am not bound to give the reason. I know what to do.

and what not to do With regard to the number of supplementaries, the importance of the question and various other considerations are there The hon Member must come and take my seat here if he wants to dictate that I should not allow 4 supplementaries in one case and 3 in another I know what to do This is a house-building matter and the hon Prime Minister has answered the other question so far as Akbar Khan is concerned It was only a fishing enquiry that was wanted as to what the Government was going to do Certainly, the Government is willing to take all the steps necessary Propaganda cannot be undertaken in this matter There is sabotage on one side and that has to be met by other means All that information has been given

If I am satisfied that enough has been asked in respect of a question I cannot allow more supplementaries It may be that some hon Members have not been given an opportunity to put some questions

Dr. Ram Subhag Singh: The point is the same rule should be followed in respect of every question A different rule cannot be followed in regard to each question

Mr. Speaker. The limitation is not on account of the number but on account of the importance of the question It is open to the Speaker to find out whether a particular question is of sufficient importance or significance and has been answered sufficiently If it has not been answered sufficiently he may allow more supplementaries If a question is answered even on the first supplementary, then, I proceed to the next question It is for me to decide whether the question has been answered sufficiently or not

Shri Thimmalah: In addition to this, may I know whether the central government employees are also entitled to apply for loans under the Low Income Housing Scheme?

Shri Anil K. Chanda: The same party cannot get two loans.

बेरोजगाना शिक्षित इन्जीनियर

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*४६२. { श्री भक्त वर्मान
श्री बहादुर सिंह

क्या अब और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि काम-दिलाऊ दफ्तरो में उपलब्ध आकड़ों के अनुसार इस समय प्रशिक्षित इन्जीनियर बहुत बड़ी संख्या में बेरोजगार हैं ,

(ख) यदि हा, तो क्या इस सम्बन्ध में एक विस्तृत विवरण सभा की टेबल पर रखा जायगा , और

(ग) उन प्रशिक्षित इन्जीनियरों को उपयुक्त रोजगार दिलाने के लिये क्या कार्य-वाही की जा रही है ?

अब और रोजगार तथा योजना मंत्री के सभा-सचिव (श्री ल० ना० सिन्घ)

(क) नियोजन कार्यालयों के चालू रजिस्टरो में मार्च १९५७ तक ३५४ प्रजुएट इन्जीनियरों के नाम दर्ज थे ।

(ख) विवरण सभा की मज पर रख दिया गया है [बैकिये परिशिष्ट २ अनुबन्ध संख्या ३६]

(ग) इन में से ज्यादातर नौजवान हैं । आशा है इन्हें विकास योजनाओं में काम मिल जायगा ।

Some Hon. Members: English also.

Mr. Speaker: The hon Minister may read the English version also

Shri Abid Ali: (a) 354 engineering graduates were on the Live Register of Employment Exchanges at the end of March, 1957

(b) A statement is placed on the Table of Lok Sabha [See Appendix II, annexure No 36.]